

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. IV

EXCISE APPEAL No. 52545 of 2019

[Arising out of Order in Original No. 09/COMMR/DEHRADUN/2019 dated 18.04.2019 passed by Commissioner, Central Goods and Service Tax, Dehradun]

M/s. Shivhari Plywood Ltd.,
4,4 KM Stone, Kashipur Road, Jaspur,
Distt. Udham Singh Nagar,
Uttarakhand

...Appellant

Versus

**Commissioner of Central GST,
Dehradun**

....Respondent

APPEARANCE:

None appeared for the appellant

Mr.Pradeep Gupta, Authorized Representative for the Respondent

CORAM : HON'BLE Ms. RACHNA GUPTA, MEMBER (JUDICIAL)

Date of Hearing/ Decision: **01/07/2021**

FINAL ORDER No. 51631/2021

RACHNA GUPTA

SVLDRS Form No. 4 [Discharge Certificate for full & Final Settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of the Sabka Viswas (Legacy Dispute Resolution) Scheme Rules, 2019] has been submitted in the appeal, as has been issued by the Competent Authority. Keeping in view the same, and the provisions of said Scheme, the appeal stands dismissed as withdrawn.

[Order pronounced in the open Court]

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**

Anita